

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-67(PB)/2017

IN THE MATTER OF:

YP Investment Pvt. Ltd.

.... Applicant/petitioner

And

Magnum Strips and Tubes Pvt. Ltd.

... Respondent

Order under Section 230 to 232 of the Companies Act

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

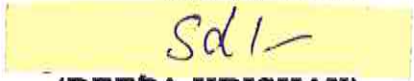
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Jeevesh Nagrath, Mr. Pratham Sharma, Advs
For the OL, Delhi : Mr. P. Gupta, Proxy Counsel for
Ms. Tania Sharma, Adv.
For the RD(NR), Delhi : Shri C. Balooni, Company Prosecutor

ORDER

Order reserved.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
V.Sethi